

IN THE INCOME TAX APPELLATE TRIBUNAL
NAGPUR BENCH : NAGPUR

BEFORE SHRI V. DURGA RAO, JUDICIAL MEMBER
AND
SHRI KHETTRA MOHAN ROY, ACCOUNTANT MEMBER

ITA.No.43/NAG./2024
Assessment Year 2016-2017

Balwant Jichkar, Plot No.176, Dattatray Nagar, Ayodhya Nagar Road, NAGPUR – 440 024 Maharashtra	vs.	The Income Tax Officer, Ward – 4 (4), BSNL, RTTC, NAGPUR – 440 001. Maharashtra.
(Appellant)		(Respondent)

For Assessee :	-None-
For Revenue :	Shri Abhay Y. Marathe, Sr. DR

Date of Hearing :	27.01.2025
Date of Pronouncement :	28.01.2025

ORDER

PER V. DURGA RAO, J.M. :

This appeal has been filed by the assessee against the order dated 28.11.2023 of the learned CIT(A)-National Faceless Appellate Centre [in short “NFAC”], Delhi, relating to assessment year 2016-2017.

2. During the course of hearing, none appeared for assessee. However, he filed letter dated 15.01.2025 seeking permission of the Tribunal to withdraw the appeal on the ground that he want to settle the dispute of arrears of tax, interest and

penalty under Direct Tax Vivad Se Vishwas Scheme, 2024 and ready to pay tax as per DTVSV Scheme, 2024, to which, the Learned DR has no objection.

3. We, therefore, dismiss the appeal of the assessee as “withdrawn”.

Order pronounced in the open Court on 28.01.2025.

Sd/-
(KHETTRA MOHAN ROY)
ACCOUNTANT MEMBER

Sd/-
(V. DURGA RAO)
JUDICIAL MEMBER

Nagpur, Dated 28th January, 2025

VBP/-

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1.	The appellant
2.	The respondent
3.	The CIT(A), Nagpur concerned
4.	The CIT, Nagpur concerned
5.	The D.R. ITAT, Nagpur Bench, Nagpur
6.	Guard File.

//By Order//

True Copy

Sr. Private Secretary : ITAT : Nagpur Bench
NAGPUR.